

them are absent, and therefore the question does not arise.

Shri S. M. Banerjee: Even then, Sir, we would like to have a clarification.

Mr. Speaker: I do not know. I will examine this matter. The question relates to the progress made in the construction of a suitable diversion road to avoid traffic.

Shri S. M. Banerjee: It relates to Delhi Administration.

Mr. Speaker: We will see when the matter comes up. Today it is not a live issue so far as we are concerned.

Fishing Trawlers

*1429. **Shri Assar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that U.S.A. has presented fishing trawlers to India to develop the fishing industry;

(b) if so, the total number of trawlers presented uptill now;

(c) whether all these trawlers have been distributed to the various States; and

(d) if so, the names of the States and number of trawlers distributed?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes, under the technical aid programme.

(b) Nine.

(c) Originally the trawlers were distributed to some of the maritime States.

(d) West Bengal.	3
Bombay.	2
Kerala.	2
Central Govt.	2
Total:	9

Shri Assar: May I know whether it is a fact that these trawlers allotted

to Bombay are lying idle in Bombay Port; and, if so, may I know the reasons thereof?

Shri M. V. Krishnappa: They are not lying idle. They were taken over by the Central Government, and the Central Government deep sea fishing survey station is operating them very effectively and efficiently.

Shri N. N. Patel: May I know what is the result of the work done by these trawlers?

Shri M. V. Krishnappa: We were able to survey the entire deep sea fishing grounds, currents and cross-currents in the Arabian Sea. We started from Saurashtra and we have gone up to Tuticorin, and we intend to go round and come to Vizag also so that the Bay of Bengal is also properly surveyed and a map is prepared of the fishing grounds, and currents and cross-currents.

Shrimati Ila Palchoudhuri: May I know whether only survey is being done by these trawlers or actual fishing is also done? If actual fishing is also being done, may I know how much fish has come to Calcutta due to deep sea fishing?

Mr. Speaker: In which year?

Shri M. V. Krishnappa: While survey is being done we also catch fish, but fish catching is not the main purpose. While we survey we catch fish, but survey is the main purpose. Especially in West Bengal four trawlers are operated by them and a decent amount of fish is caught and sold in Calcutta.

Shri Achar: May I know how it is that none has been allotted to Mysore?

Shri M. V. Krishnappa: The work has been taken over by the Central Government. We started from Saurashtra and have gone up to Tuticorin. We want to go to Vizag and go up to Calcutta so that the whole of Bay of Bengal and Arabian Sea are covered.

Shri Achar: When you go from Saurashtra Mysore comes before Tuticorin.

Shri M. V. Krishnappa: That means we have completed Mysore. We have completed the whole of west coast. Saurashtra is very rich in fisheries and therefore we had to start from that side and we have covered the whole of west coast and gone up to Tuticorin. From Tuticorin we want to go to Nagapatanam, then Vizag and reach West Bengal.

Service Co-operatives

+
1421 { Kumari Veda Kumari:
Shri Bibhuti Mishra:
Shri Jadhav:

Will the Minister of Community Development and Co-operation be pleased to state

(a) the steps taken to organise and establish service co-operatives;

(b) the number of such Co-operatives in each State, and

(c) the financial and technical assistance to be placed at the disposal of these Co-operatives?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) to (c). Co-operatives are not at present classified separately under the heading "service co-operatives". However, as on 30-6-1957, for which published figures are available, there were 1.62 lakhs primary agricultural credit societies. The State-wise distribution is given in the Statement laid on the Table of the Lok Sabha [See Appendix V, annexure No 3]. These societies are mostly credit societies; some are also providing other facilities like supply of seeds, manures, agricultural implements etc. The various steps required to be taken to organise/reorganise primary co-operatives as "service co-operatives" on the lines envisaged in the National Development Council Resolution on co-operative policy, the number of such

Co-operatives to be organised in each State and the financial and technical assistance to be placed at the disposal of such Co-operatives are being worked out.

Kumari Veda Kumari: May I know what are the special steps taken to convert all the existing credit societies into co-operative societies, and what time will be taken on this work?

Shri B. S. Murthy: After the resolution of the National Development Council's working group has been constituted to see the possibility of translating into action the objectives envisaged in the resolution. The working group has already gone into the matter and given certain recommendations, and the recommendations are under the active consideration of the Government.

लेठ गोविन्द दास क्या इस सम्बन्ध में केंद्रीय सरकार कुछ इस प्रकार का विचार कर रही है कि सब राज्यों में एक प्रकार का कानून बन जाय, और ये सबिस को प्रापरेटिव्स उस कानून के अन्तर्गत पृथक रूप से प्रा जायें?

जी हाँ।

Shri Hem Barua: May I know, whether it is a fact that the Indian Co-operative Union has submitted a memorandum to the Prime Minister and another to the Planning Commission demanding the total rejection of the recommendations of the Co-operative Law Committee since it seeks to give arbitrary power to the Registrar of Co-operative Societies? May I know whether Government have examined the position vis-a-vis this demand of the Indian Co-operative Union?

Shri B. S. Murthy: I trust this question also must have been examined by the working group.

सरकार ज० सि० सहस्रस सबिस को प्रापरेटिव्स जो भिन्न भिन्न प्रांतों में चल रही है उनको एक कानून में बाबने के लिए

क्या व्यवस्था सरकार करने जा रही है, यह मैं जानना चाहता हूँ ?

Shri B. S. Murthy: I do not think the hon Member is correct in stating that there are already service co-operatives. They are yet to come into existence.

Shri Shivaramjappa: The statement gives only the number of credit societies. What about the number of multi-purpose societies in each State?

Shri B. S. Murthy: I require notice.

Shri Ayyakannu: In view of the fact that at present the co-operative societies are the monopolies of the haves, may I know whether the hon Deputy Minister will take steps to see that the have-nots also will have their share and free scope in the co-operative societies?

Shri B. S. Murthy: Once the co-operative societies as envisaged by the NDC resolution come into existence every family will have a place in the co-operative, and it will be a mutual aid society, and not that of a capitalist trying to exploit the poor.

Shri M. L. Dwivedi rose—

Pandit D. N. Tiwary: Sir, on a point of order. The hon Member has left his seat, and is speaking from another seat. Is it allowed?

Mr. Speaker: He has been sitting there for a long time and I have been therefore associating him with that seat.

Pandit D. N. Tiwary: His seat is elsewhere.

Mr. Speaker: Very well, I will take note of it from the next day.

‘श्री व० सा० द्विवेदी’ में माननीय उपमंत्री महोदय से यह जानना चाहता हूँ कि जिन कोओपरेटिव सोसाइटीज का उन्होंने अभी बिक्रि किया है क्या वे वही कोओपरेटिव सोसाइटीज हैं जिन्हें की हमने एन० डी० सी० में मजूर किया है, यदि हाँ, तो उनकी क्या रूपरेखा है, क्या वे ठीक तरह से चल रही हैं, उनमें कोई गबन इतनीरह तो नहीं हो रहा है ?

Shri B. S. Murthy: I would like to have a translation of this question.

Shri M. L. Dwivedi: May I know whether the co-operative societies which have been described by the hon Minister are the same as contemplated by the resolution of the NDC and, if so, what are the outlines of these co-operative societies, are they functioning all right, and may I also know whether no sums of money are being lost?

Shri B. S. Murthy: The NDC resolution has laid down a policy stating the objective and to translate the objective into action, there was appointed a working group. The working group has gone into the whole question and made certain recommendations, and the recommendations are under the active consideration of the Central Government as well as of the State Governments.

Shri Sinhasan Singh: May I know whether the new Bill to amend the Co-operative Act is coming forth now?

Shri B. S. Murthy: I would like to have notice for it.

Shri M. R. Krishna: May I know whether the new service co-operatives will be started only after converting the existing 162 lakhs of co-operative societies?

Shri B. S. Murthy: They will be organised or re-organised.

श्री सुभाषचन्द्र राव जब तक जो मौजूदा कोओपरेटिव एक्ट है उसमें कोई परिवर्तन नहीं होता है तब तक ये सर्विस कोओपरेटिव बन भी सकती हैं या नहीं, यह मैं जानना चाहता हूँ ?

Shri B. S. Murthy: It is a matter of opinion.

Mr. Speaker: Next question. **Shri Subman Ghose Absent.** Next question.

Shrimati Ila Palchoudhuri: As it is agitating the minds of the people, may I know whether the Minister will give some assurance about this?

Mr. Speaker: No assurances shall be asked during the Question Hour.

Shrimati Ha Palchoudhuri: I meant the next question. He is absent I am sorry.

Some Hon. Members rose—

Mr. Speaker: I have allowed a number of question on co-operatives During the Question Hour, nothing can be settled

Shri Panigrahi: The State has now begun to organise and establish industries But the Minister has replied about the credit societies What is the idea?

Mr. Speaker: They are all being converted That is what he said

Shri M. L. Dwivedi: They are not There are no service societies at present He says there are some co-operative societies There must be some clarification about it, Sir

Mr. Speaker: There will be ample opportunity to discuss this when the Demands for Grants on that subject come up. It has not been disposed of The Demands under that head have not yet come. Next question

India-Italy Air Service

*1425 Shrimati Ha Palchoudhuri: Will the Minister of Transport and Communications be pleased to state—

(a) whether it is a fact that a new Air Service between India and Italy is shortly to be brought into operation, and

(b) if so, its broad details?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): (a) and (b). 'Alitalia' an Italian airline started operating a scheduled air service between Rome and Bombay from 4th March, 1959. The service is operated on a frequency of two services a week on the route Rome-Karachi-Bombay.

Shrimati Ha Palchoudhuri: Including the 'Alitalia', this is the 18th

foreign service that we will have over the air routes in our country May I know how many have been opened of late, and why Air India did not open another route with the same air traffic rights?

Shri Mohiuddin: There are about 18 foreign air lines operating through India I am sure the hon Member is aware that Air India International is operating through Rome for a long time. Our services to London, about three times a week, stop at Rome

मध्य प्रदेश में धान का क्व

*१४२७. श्री कुलकर्णी राय क्या साक्ष तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार ने मध्य प्रदेश में अब तक कुल कितना धान खरीदा है ,

(ख) यह धान किन किन राज्यों को भेजा जा रहा है , और

(ग) क्या धान कूट कर बावल के रूप में बेचा जा रहा है अथवा धान के रूप में और यह किस मूल्य पर बेचा जाता है ?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) The Central Government have not purchased any quantity of paddy in Madhya Pradesh

(b) and (c) Do not arise

Shri M. L. Dwivedi: Is it a fact that although paddy is not being allowed to be sent to other States from Madhya Pradesh, foodgrains from other places are being sent to Madhya Pradesh, and this affects the food problem seriously What is the answer for this situation?

Shri A. M. Thomas: Paddy is being purchased in Madhya Pradesh on State Government's account, and they have purchased about 74,200 tons of paddy till the 13th March. I do not know which State my friend refers to. Is it Uttar Pradesh?

Shri M. L. Dwivedi: Yes.

Shri A. M. Thomas: From Madhya Pradesh, there is smuggling.

श्री ए० एम० थोमस: क्या मैं जान सकता हूँ कि मध्य प्रदेश की सरकार जो पैदी करीब रही है, उसके मिलान कराने का क्या कोई इतिहास भारत सरकार की तरफ से हुआ है ?

Shri A. M. Thomas: There is arrangement for transporting in the form of paddy itself from Madhya Pradesh. It has been possible to send about 10,000 tons of coarse paddy to West Bengal by the Madhya Pradesh Government. There are milling arrangements; either it will be milled there or it will be transported to other States.

Sardar A. S. Saigal: My question was this: whether in Madhya Pradesh Government, when they are purchasing paddy, there is any arrangement made by the Government of India to have mills there. Or, is it sent to other places?

Shri A. M. Thomas: I have stated the other day before the House that the Central Government purchases rice from Madhya Pradesh and paddy is being purchased by the State Government; both machineries are existing there. I think both the arrangements are working satisfactorily.

सेठ गोविन्द दास: मध्य प्रदेश की सरकार में जो धान मध्य प्रदेश में करीब है उसका चावल बन कर भ्रमण भ्रमण प्रदेशों में जा सके और मध्य प्रदेश की सरकार को और भी धान वहाँ करीबने में सुनीता हो सके, इसके लिए क्या केन्द्रीय सरकार कुछ कर रही है ?

Shri A. M. Thomas: I stated that in the form of paddy itself it is to be transported to other places, and it is also being milled there. We are also purchasing hand-pounded rice. My friend, I think, was referring to hand-pounded rice.

श्री कुलबल्लभ राव: मध्य प्रदेश से जो धान करीब जा रहा है वह किस भाव से करीब जा रहा है और बेंगल में जो जाता है वह किस भाव पर जाता है ?

Shri A. M. Thomas: The Madhya Pradesh paddy is being purchased. The rates range from Rs. 9.15 to Rs. 14.20 for various kinds. For coarse variety, it is Rs. 9.50. It has been possible for the Madhya Pradesh Government to sell this to the West Bengal Government at the rate of Rs. 10.69 per maund.

श्री सादीबाला: मैं जानना चाहता हूँ कि जो धान, मीठ, गन्ना, करीब जा रहा है, क्या सरकार सारा धान और राइस करीब कर रही है या पूरे तौर से करीब नहीं कर रही है ?

Shri A. M. Thomas: Yes Sir All that is offered is being purchased

Shri Supakar: }
Shri Panigrahi: } rose—

Mr. Speaker: I know both of them come from Orissa.

Shri Supakar: It is a question concerning the whole of India.

Mr. Speaker: I am aware any hon. Member can put any question in this House.

Pay Strike by P. & T. Employees

+
•1428 { Shri S. M. Banerjee:
Shri Tangamani:
Shri Raghunath Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Posts and Telegraphs employees in the country observed a pay strike on the 2nd March, 1959;

(b) if so, what were their grievances; and

(c) the steps taken by Government in the matter?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). A statement is placed on the Table of the Lok Sabha.

STATEMENT

(a) Yes. Some of the P. & T. employees did not accept pay for February, 1959 on the 2nd March, 1959.

(b) (i) Immediate grant of second instalment of interim relief;

(ii) early publication of Pay Commission report;

(iii) repeal of rules 4(A) and 4(B) of the Central Civil Services (Conduct) Rules; and

(iv) quashing of action already taken against union workers under these rules.

(c) As already announced on the floor of this house, it is within the terms of reference of the Pay Commission to recommend the grant of second interim relief. The report of the Pay Commission is expected to be out by the end of June next.

As regards points (iii) and (iv) Government are unable to reconsider the position

Shri S. M. Banerjee: May I know whether it is in the knowledge of the hon. Minister that the recent amendment of the Government Servants Conduct Rules has exempted the ports, dock and defence installation employees from the purview of rules 4(A) and 4(B), which is also one of the demands of the P & T. employees and whether this question has been taken up by the Ministry with the Home Ministry to exempt the P. & T. employees also?

Shri Raj Bahadur: The port and dock employees are exempted from the operation of rules 4(A) and 4(B), but the P. & T. employees are not. This has been decided after due consideration of the whole question.

418 (A) LSD.—2

Shri S. M. Banerjee: May I know whether a number of telegrams have been received from all over the country from the P & T. employees in this regard and whether this will be discussed along with the representatives of P. & T. employees and of the Home Ministry?

Shri Raj Bahadur: Yes, Sir, telegrams have been received.

Shri S. M. Banerjee: May I know whether this question of discrimination against P. & T. employees will be referred to the Pay Commission?

Shri Raj Bahadur: I would like to repudiate the insinuation that there is any discrimination. The decision has been taken on merits, keeping in view the fact that P. & T. employees belong to essential public utility services and also they are not in the category of industrial employees as such; so, these rules have been made applicable to them

Shri Hem Barna: In view of the fact that the P. & T. employees are demanding a second instalment of interim relief and in view of the fact that the statement says that it is within the terms of reference of the Pay Commission, may I know what steps Government have taken to impress upon the Pay Commission the urgency of the situation, so that a second instalment of interim relief may be given?

Shri Raj Bahadur: Government would not think it appropriate to interfere with the discretion of the Pay Commission and I think the observations made the other day by the Finance Minister in this behalf are relevant.

Dr. Melkote: May I know the total number of employees in the P. & T. Department and how many Centres were affected and the number that participated in this strike?

Shri Raj Bahadur: According to the statistics available, out of a total of 2,14,000 non-gazetted P. & T. employees, only as many as 33,205 did

not draw their pay on 2nd March, which means about one-seventh of the total number of employees participated in this so-called pay-strike.

श्री जगत दर्शन : मैं यह जानना चाहता हूँ कि जिन कर्मचारियों ने २ मार्च को तन्स्वाह नहीं ली थी, उन्होंने अभी तक भी तन्स्वाह नहीं ली है या कि उस के बाद से ली ?

श्री राज बहादुर : जी नहीं, उन्होंने दूसरे दिन तन्स्वाह ले ली ।

Shri S. M. Banerjee: May I know whether, in view of the assurance given by the Finance Minister that the Pay Commission's report is likely to be submitted by June, 1959 and also the assurance regarding the various demands, it is possible for the hon. Minister to call a conference with the P. & T. employees, regarding this agitation which is a continued one and which has been phased out?

Shri Raj Bahadur: I do not think the Ministry of Transport and Communications can improve on the assurances, if any, given by the Finance Minister, in this matter.

Procurement of Rice from Andhra

+
*122. { Shri E. Madhusudan Rao:
Shri Hani Reddy:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Government of Andhra Pradesh has requested the Centre not to procure rice from the districts of Srikakulam, Chittoor, Warangal and Nizamabad as they were affected either by floods or drought; and

(b) the action taken by the Centre in the matter?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) The Government of Andhra Pradesh have requested the Centre not to procure rice in these districts as the surplus available therein is comparatively small.

(b) The State Government have been advised that, as far as possible, the Centre will refrain from requisitioning rice in these districts and will purchase rice only on the basis of voluntary offers received from the traders and millers of these districts.

श्री इ० जयसुन्दर राव : क्या मंत्री महोदय बतला सकेंगे कि श्रीकाकुलम, गुन्तूर, वारंगल और निजामाबाद में अब तक किसमें प्रोक्वोरमेंट किया गया है ?

Shri A. M. Thomas: I have stated that purchase will be made only on the basis of voluntary offers and we are not requisitioning at present in these places. After the new arrangements had been entered into, about 40,000 tons of rice has been procured on a voluntary basis in Andhra. I do not think any quantity has been procured from these districts.

श्री इ० जयसुन्दर राव : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि वाराणसी गवर्नमेंट की क्या उन्होंने इन्कार कर दिया है कि वे इन डिस्ट्रिक्ट्स में कलेक्ट नहीं करेंगे ?

Shri A. M. Thomas: The Andhra Pradesh Government is not procuring there; it is the Central Government machinery that is procuring. Although we left it to the State Government to procure, they are not amenable to procure it now. As far as these districts are concerned, it will not be possible to give any positive assurance. If on trade account adequate quantities are not moving or if we are satisfied that there is deliberate hoarding—as for example in Nellore District—we may have to reconsider the position.

Mr. Speaker: Nellore is not one of the districts. The hon. Deputy Minister seems to have said that they are not procuring. The hon. Member wants to know even if they are offered, having regard to those districts, why the Government should purchase?